

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
JYOTSNA INDUSTRIES PVT LTD**

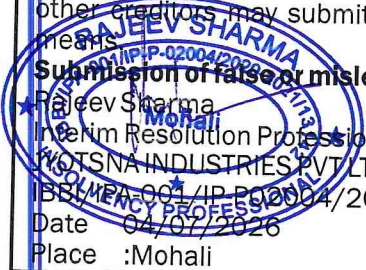
RELEVANT PARTICULARS		
1.	Name of corporate debtor	JYOTSNA INDUSTRIES PVT LTD
2.	Date of incorporation of corporate debtor	21/11/2014
3.	Authority under which corporate debtor is incorporated / registered	RoC-Jammu
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900JK2014PTC004275
5.	Address of the registered office and principal office (if any) of corporate debtor	Near I.I.D. Centre, Hatli Morh, Kathua, Jammu & Kashmir, India,184152
6.	Insolvency commencement date in respect of corporate debtor	01/07/2026
7.	Estimated date of closure of insolvency resolution process	28/12/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IBBI/IPA-001/IP-P02004/2020-2021/13142
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H.NO. 58, (Near Gate No. - 9),Shivalik City , Sector -127, Kharar ,Near Mansa Devi Mandir , Sahibzada Ajit Singh Nagar, Punjab ,140307 Email- rsrajeevsharmaca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	H.NO. 58, (Near Gate No. - 9),Shivalik City , Sector -127, Kharar ,Near Mansa Devi Mandir , Sahibzada Ajit Singh Nagar, Punjab ,140307 Email- jyotsnaindustriescorp@gmail.com
11.	Last date for submission of claims	15/07/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the JYOTSNA INDUSTRIES PVT LTD on 01/07/2026.

The creditors of JYOTSNA INDUSTRIES PVT LTD, are hereby called upon to submit their claims with proof on or before 15/07/2026 to the interim resolution professional Mr. Rajeev Sharma, at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Rajeev Sharma
Interim Resolution Professional
JYOTSNA INDUSTRIES PVT LTD
IBBI/IPA-001/IP-P02004/2020-2021/13142
Date : 04/07/2026
Place : Mohali